(c) and (d) NCAP shall be executed for prevention, control, and abetment of air pollution in consonance with the Air (Prevention and control of Pollution) Act, 1981.

Compliance of environment and forest clearance related norms

3212. SHRI VINAY DINU TENDULKAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the environment and forest clearance norms are being violated in many States of the country including Goa;
- (b) if so, the details thereof, State-wise and the action taken/being taken by Government against the guilty in this regard; and
- (c) the measures taken/being taken by Government for the strict compliance of environment and forest clearance norms in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) Yes Sir. Some cases of non-compliance of norms stipulated in environment clearance (EC) and forest clearance (FC) have been noted. As far as monitoring and compliance of EC conditions are concerned, as per para 10 of the EIA Notification 2006, the project management is to submit half-yearly compliance reports in respect of the stipulated EC conditions to the Ministry and its regional offices (ROs). ROs analyse these six monthly progress reports, undertake inspection of the unit, if necessary, and take further action, which include, identifying minor and major non-compliance, seeking Action Taken Report (ATR), closure of ATR, issuance of show cause notice, if required, and issuance of final directions with or without closure of the Unit. The State-wise details of compliance status of stipulated EC conditions and action taken for the period 2013-2019 is given in the Statement (See below).

Government of India gives prior permission for diversion of forest land for non-forestry purposes under the provisions of Forest (Conservation) Act subject to some stipulated conditions. There are provisions within the Act, rules and Guidelines made thereunder, to deal with any violation under the Act. Approval of forest land to be used for non-forestry purposes is given subject to certain conditions. Accordingly, whenever any violation or non-compliance of conditions is reported, the same is dealt by the State Government as per the concerned provisions. Since forests are protected and managed at field level by the State Governments, information on such violations are maintained by the respective State Governments. Ministry also monitors compliance of such conditions through its ROs in order to ensure strict compliances.

Statement

Cat 'A' Cat 'B' Cat 'B' Satisfactory Molation Projects Projects Projects Nolation Letter Letter to PP for ATR amgaluru 2 3 4 5 6 7 aka 82 3541 398 115 339 129	States under Juridiction	Total Accord	Total No. of Accorded ECs	Total number of Project Monitored	nber of onitored	Ŷ	80	St.	Status of compliance	ıpliance		
Letter to PP For PP	to 31	Cat 'A' Projects	Cat 'B' Projects	Cat 'A' Projects	Cat 'B' S Projects	atisfactory No Violation	4 0	Minor Non- compliances	ı sa	4 ō	Major Non- compliances	ι. 🗴
engaluru aka 82 3541 398 115 339 129							Letter to PP for ATR		Reports Further Time Closed Action, if bound on basis required ATR of reply (in case sought by PP of unsatis- factory reply)	Time bound ATR sought	Show- Cause ATR Notice Issued	Further action, if required (in case of unsatisfactory reply)
aka 82 3541 398 115 339 129		2	3	4	5	9	7	8	6	10	111	12
aka 82 3541 398 115 339 129	, Bengaluru											
5	nataka	8	3541	398	115	339	129	129		16		
11 45 45 11	ala	32	711	84	6	28	17	17				

1	2	3	4	5	9	7	8	6	10	11	12	110
Lakshadweep	0											Writ
Goa	15	94	171	æ	92	*	ऋ		52			ten A
Andhra Pradesh*	10		77	4	27	8	8					nswe.
Tamil Nadu*	30		36	8	53	14	14		1		ä	rs to
Sub-total	169	4298	724	179	479	242	242	0	9			
RO, Bhopal				794		737	8					[RA
Dadra and Nagar Haveli	7	0										JYAS
Daman	7	0										SABE
Gujarat	436	6261										IA]
Madhya Pradesh	72	2497										
Sub-total	517	8758	741	93							5	
RO, Bhubaneswar												Unsi
Odisha	\$	1013	361	17	0	379	370	6	8	83	0	tarrea
West Bengal	420	2 48	232	27	0	259	236	33	8	7	0	l Que
Sub-total	1064	1357	593	4	0	829	909	32	89	88	0	stions
												Pr.

RO, Chennai												Writte
Andhra Pradesh	765	2165	366	174	52	3 8	303	9	\$	7	0	en An
Telangana	486	754	259	269	51	457	426	B	8	87	0	iswers
Tamil Nadu	1137	2220	235	220	83	360	333	23	12	\leftarrow	0	s to
Puducherry	43	27	15	-	4	Ξ	0	0	-	0	0	
Andaman and Nicobar Islands	134	0	9	0	4	71	0	0	0	0	0	
Sub-total	2565	5166	781	664	<u>1</u> 2	1194	1062	28	22	83	0	[22 Ju
RO, Chandigarh												aly, 20
Chandigarh	0	4	83	4	0	24						019]
Haryana	123	\$	204	284	0	486						
Jammu and Kashmir	21	23	8	2	0	21					Н	Unst
Punjab	19	523	174	146	0	38						arred
Sub-total	205	1116	430	436	0	835	0	0	0	0	0	Quest
RO, Dehradun												tions
Himachal Pradesh	156	471	33	49	32	33	0	0	8	5		111

1	2	3	4	5	9	7	8	6	10	11	12	112
Uttarakhand	167	1049	103	168	26	149	0	0	\$8	8	R	Wri
Sub-total	323	1520	156	217	28	181	0	0	107	13	0	tten A
RO, Lucknow												Inswe.
Delhi	82	<u>\$</u>	71	33	73	33	9		7			rs to
Rajasthan	130	1057	494	8	4 2 4 2 1	57	19			ж		
Uttar Pradesh	179	1607	316	62	296	118	4	2	2		32	[RA
Sub-total	359	2828	881	120	812	208	69	2	4	0	0	AJYA
RO, Nagpur												SABF
Chhattisgarh	477	973	9	12		Ξ	6					IA]
Maharashtra	1953	3797	26	165	5		166	82		12		
Sub-total	2430	4770	157	177	5	Ξ	175	88	0	12	0	
RO, Ranchi												Uns
Bihar	108	27	25	*		&				2		tarrea
Jharkhand	318	55	142	19		161				13		l Que
Sub-total	426	83	194	53	0	247	0	0	0	15	0	stions
											F	,

RO, Shillong											
Arunachal Pradesh	37	61	∞			8	∞				
Assam	186	31	323	8	12	280	280		17	17	2
Manipur	13		∞	4			П		-	-	
Meghalaya	35	31	28	83	4	92	92		-	-	
Mizoram	14										
Nagaland	9		-			-	Н				
Sikkim	32	7	28	1	4	23	25				
Tripura	93	7	14	2	2	14	14				i
Sub-total	353	88	440	3%	8	41.5	415	0	19	19	2
Grand Total	8411	29963	5097	2021	1570	3971	2569	171	284	243	2
											K

Written Answers to

[22 July, 2019] Unstarred Questions

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